

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**A.No. 195 of 2019 &  
IA Nos. 1043 & 1044 of 2019**

**Dated: 27<sup>th</sup> May, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**The Tata Power Company Limited** ..... **Appellant(s)**  
**Versus**  
**Maharashtra Electricity Regulatory Commission & Ors.** ..... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Basava Prabhu Patil, Sr. Adv.  
Mr. Kunal Kaul  
Mr. Samikrith Rao

Counsel for the Respondent(s) : Mr. Sajan Poovayya, Sr. Adv.  
Mr. Hemant Singh  
Mr. Lakshyajit Singh  
Mr. Saumya Singh for R-2

**ORDER**

***Admit.*** Issue notice to the Respondents returnable on 28.05.2019.  
Dasti, in addition, is permitted.

List the matter on **28.05.2019 at 4.00.P.M. in Special Bench.**

**(S. D. Dubey)**  
**Technical Member**  
*pr/kt*

**(Justice Manjula Chellur)**  
**Chairperson**